

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00197/2019

Thursday, this the 21st day of March, 2019.

CORAM

Hon'ble Mr. E.K.Bharat Bhushan, Administrative Member

M.K.Rajappan
Principal, Kendriya Vidyalaya No.1
Palakkad, residing at Padmalayam,
63/806, A.V.George Road,
Kumaranasan Junction, Gandhi Nagar,
Kaloor P.O., Kochi-682 017.

Applicant

[Advocate: Mr. N.Raghuraj]

versus

1. The Commissioner
Kendriya Vidyalaya Sangathan
No.18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi-110 016.
2. The Deputy Commissioner
Kendriya Vidyalaya Sangathan
Regional Office
Ernakulam, Kochi-682 020. Respondents

The OA having been heard on 21st March, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

Mr.N.Raghuraj, learned counsel on behalf of the applicant submits that the applicant has been faced with a disciplinary proceeding and punishment had been imposed upon him, which was in the nature of reduction to a lower stage in the time scale for one year, without cumulative effect. Aggrieved, he has filed a statutory appeal, a copy of which is available at Annexure A4 against Annexure A3 order, before the 1st respondent. Despite the appeal having been filed in

October 2018, learned counsel for the applicant submits that it has not been considered so far. I feel that interests of justice would be met if a direction is issued to the 1st respondent to consider and dispose of the statutory appeal filed, within 30 days of the receipt of this order. This may be done in accordance with rules and principles of law. The OA stands disposed of at the admission stage.

[E.K.Bharat Bhushan]
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of the Memo of Charges dated 14.9.2018.

Annexure A2: Copy of the Explanation dated 27.9.2018.

Annexure A3: Copy of the order bearing No.F-31063/DISCP-Rajappan/2018-19/4889 dated 5.10.2018.

Annexure A4: Copy of the Memorandum of Appeal dated 25.10.2018 without annexures.